

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ABSTRACT

DISTRICT JUDGES – Transfers and Postings of District Judges – ORDERS - ISSUED.

ROC.NO.563/2025-B.SPL.

NOTIFICATION NO.539–B.SPL.

DATED:09.07.2025

The High Court made the following Transfers and Postings of District Judges:-

The District and Sessions Judges mentioned in Column Number 2 are transferred and posted to the stations/posts mentioned in Column Number 3 of the corresponding row. The officers mentioned in column number 2 are directed to handover charge of their post(s) **and also the post(s) which they have been holding in full additional charge**, to the officers mentioned in Column Number 4 of the corresponding row, as directed hereunder, and get themselves relieved and proceed to their new stations/posts and take charge of their respective posts **and also the post(s) which his/her predecessor was holding full additional charge**, from the officers mentioned in Column Number 5.

SL NO.	NAME AND DESIGNATION OF THE OFFICER	POSTED AS	HAND OVER CHARGE OF HIS/HER POST TO	TAKE CHARGE OF HIS/HER POST FROM
(1)	(2)	(3)	(4)	(5)
1.	Sri M.Hari Narayana, Chairman, Land Reforms Appellate Tribunal-cum-IV Additional District and Sessions Judge, Kakinada, East Godavari District.	IX Additional District and Sessions Judge (Fast Track Court), Chodavaram, Visakhapatnam District Vice Sri K.Ratna Kumar transferred.	III Additional District and Sessions Judge, Kakinada, East Godavari District.	X Additional District and Sessions Judge, Anakapalle, Visakhapatnam District
2.	Sri K.Ratna Kumar, IX Additional District and Sessions Judge (Fast Track Court), Chodavaram, Visakhapatnam District.	XII Additional District and Sessions Judge, Visakhapatnam (Post Kept Vacant)	X Additional District and Sessions Judge, Anakapalle, Visakhapatnam District	Special Judge for trial of cases under SCs and STs (POA) Act, 1989-cum-XI Additional District Judge, Visakhapatnam.

3.	Sri L.Venkateswara Rao, I Additional District and Sessions Judge, Kadapa.	Special Judge for SPE and ACB Cases, Rajamahendravaram (Post Kept Vacant)	Judge, Family Court-cum-VI Additional District and Sessions Judge, Kadapa.	Principal District and Sessions Judge, East Godavari at Rajamahendravaram.
	Sri L.Venkateswara Rao shall hand over charge of the post of Special Court for trial of Offences under the Protection of Children from Sexual Offences Act, 2012 (POCSO), Kadapa, which post he is holding FAC to the Principal District and Sessions Judge, Kadapa. The Principal District and Sessions Judge, Kadapa shall be in full additional charge of the said post until further orders.			

The officers mentioned in Column Number 4 will be in full Additional charge of the post(s) mentioned in Column Number 2, and also the posts for which the officers are holding full additional charge, till the substitute posted takes charge/until further orders.

- NOTE:**
1. All the officers under orders of transfer are directed to pronounce the judgments/orders which were already reserved before relieving.
 2. In case, the officers from whom they have to take charge or to whom they have to handover charge, are on leave or absent for any other reason, the concerned Prl. District and Sessions Judge, shall make alternative arrangements, intimating the same to the High Court for information.
 3. All the officers who are under orders of transfer are hereby directed to inform the High Court the date of relief in the previous post and the date of joining in the new post with in seven days from the date of joining in the new post.
 4. The Order placed in the High Court's Website <https://aphc.gov.in> and the downloaded copy from the web site is valid for relieving and joining duty.

REGISTRAR (VIGILANCE)

To

1. The officers and Incharge officers concerned.
2. The Prl. Secretary to Hon'ble the **Chief Justice** and Personal Secretaries to Hon'ble Judges (for placing before their Lordships kind perusal).
3. The Registrar General and other Registrars, High Court of Andhra Pradesh, Amaravati.

4. The Registrar, I.T-cum-Central Project Coordinator, High Court of Andhra Pradesh, Amaravati **(with a request to direct the concerned to upload the proceedings in the High Court's Website)**
5. The Secretary to Government, Law (L.A & J – SC.F), Department, Government of Andhra Pradesh, Amaravathi.
6. The Director, Andhra Pradesh State Judicial Academy, Mangalagiri, Guntur District.
7. The Member Secretary, Andhra Pradesh State Legal Services Authority, H.No.2-273/54-A, B.S.R Commercial Complex, Malkapuram village, near A.P. Secretariat, Amaravati, Opposite to Traffic Police Station, Thulluru Mandal, Guntur District – 522238, Andhra Pradesh.
8. **THE PRL. DISTRICT JUDGES:**
East Godavari at Rajamahendravaram, Kadapa, Visakhapatnam.
9. **THE I ADDITIONAL SESSIONS JUDGES**
East Godavari at Rajamahendravaram, Kadapa, Visakhapatnam.
10. The Pay and Accounts Officer, Government of Andhra Pradesh Amaravathi, Guntur District.
11. **THE DISTRICT TREASURY OFFICERS: (with a request to communicate the same to the concerned Sub Treasury Officers)**
Kakinada, Kadapa, Visakhapatnam
12. **THE SECTION OFFICERS:-**
(a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D.Budget, (h) Enquiry Cell (i) Computer Section, (j) Special Officers Section, High Court of Andhra Pradesh, Amaravati.